

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI**

T.C.S.P. No. 314/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2017

NAME OF THE PARTIES: Acme Housing India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	Hemant Sutin	Advocate	

ORDER

TCSP No. 312/230-232/NCLT/MB/MAH/2017

TCSP No. 313/230-232/NCLT/MB/MAH/2017

TCSP No.314/230-232/NCLT/MB/MAH/2017

Petition admitted.

At request of the Petitioner, M/s. M. V. Ghelani & Co. is hereby appointed as Chartered Accountant with remuneration of Rs. 2,00,000/- i.e. Rs. 1,90,000/- and Rs. 10,000/- to assist O.L., Mumbai in filing his report. Likewise, since report has not come from RD, therefore, RD is directed to file report within 30 days.

List this matter for hearing on 02.03.2017.

Sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)